

Statement

(Area in 00 ha.)

Sl. No.	District	1992-93	1993-94	1994-95
1.	Ahmedabad	21	6	3
2.	Banaskantha	26	28	21
3.	Baroda	220	217	69
4.	Broach	107	HO	36
5.	Bulsar	16	12	5
6.	Dangs	10	11	33
7.	Gandhinagar	2	2	—
8.	Kaira	145	139	24
9.	Mehsana	23	32	23
10.	Panch Mahal	189	186	67
11.	Sabarkantha	387	382	308
12.	Surat	259	221	112
13.	Amreli	2890	3276	3189
14.	Bhavnagar	2180	2488	2100
15.	Jamnagar	3335	3936	3572
16.	Junagarh	3816	4017	3927
17.	Kutch	925	541	627
18.	Rajkot	3912	4632	4202
19.	Surendranagar	377	294	245
	Total Gujarat State:	18840	20530	18563

Misuse of Government Vehicles by CPWD Officials

642. DR. RANBIR SINGH: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the officers of CPWD residing outside Delhi use Government vehicles given to them for performing their day to day duties, for dropping and picking up at rail/road-heads on regular basis;

(b) if so, the reasons for utter misuse of Government property by such-officers; and

(c) the action Government proposes to take to check the misuse and to book the guilty officers?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P. K. THUNGON): (a) No, Sir.

(b) and (c) Do not arise.

Rehabilitation of Earthquake victims as Uttarkasbi

643. SHRIMATI MALTI SHARMA:
SHRI RAJ NATH SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) the percentage of the total earthquake victims of Uttarkashi rehabilitated so far;

(b) whether the expenditure incurred thereon has been assessed;

(c) if so, the details thereof and if not the reasons therefor;

(d) whether Government have received any complaints regarding mis-utilisation of funds meant for their rehabilitation;

(e) if so, the details thereof; and

(f) the reaction of the Central Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) (a) to (f) The information is being collected from the State Government.

Development of Drought Prone Areas

644. SYED SIBTEY RAZI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government propose to bring about sustained development of drought-prone and desert areas of country;

(b) if so, the details thereof with steps to be taken in this regard;

(c) whether some amount has been earmarked for drought prone and desert areas of the country during the current year under proposed action plan;

(d) if so, the details thereof separately;

(e) whether some achievements are expected to be made on launching of these programmes; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) Yes, Sir.

(b) Two area development programmes, Drought Prone Areas Programme (DPAP) and Desert Development Programme (DDP) have been under implementation in identified areas of the country from 1973-74 and 1977-78 respectively. From 1.4.1995, on the basis of the recommendations of Professor Hanumantha Rao Committee, the above programmes and the Integrated Watershed Development Programme are being implemented with common guidelines.

(c) and (d) Rs. 229.60 crores and Rs. 99.28 crores have been allocated for the States under DPAP and DDP respectively during 1995-96.

(e) and (f) In the next five years from

1995-96 to 1999-2000, the DPAP is expected to develop about 4538 watershed projects of about 500 hectares each and DDP about 1629 watershed/index catchment/cluster of villages projects.

Writing off Liabilities of Burnpur Plant of IISCO

645. SHRI GURUDAS DAS GUPTA:
SHRI CHATURANAN MISHRA:

Will the Minister of STEEL be pleased to state:

(a) whether it is a fact that Government have decided to write off Rs. 750 crores liabilities of the ailing Burnpur Plant of IISCO;

(b) if so, the details thereof;

(c) whether it is also a fact that the SAIL has now informed Government that it is not longer interested in the modernisation of the IISCO; and

(d) if so, the reason for change in its earlier stand?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) and (b) No final decision has as yet been taken by Government on the issue of write off the liabilities of Indian Iron & Steel Company Limited (IISCO).

(c) and (d) No, Sir Since IISCO became a sick industrial company in terms of the Sick Industrial Companies (Special Provision) Act 1985 (as amended in February, 1994), a reference was made by the Board of Directors of IISCO to BIFR on 22nd June, 1994, as required under Section 15 of the Act for determination of measures to be adopted with respect to the company.

Any scheme to be taken up for modernisation of IISCO will, therefore, have to be in accordance with the orders of the BIFR in this regard.